16 hrs.

STATEMENT RE LETTERS THREATENING LIFE OF SHRI CHARAN SINGH, MEMBER OF PARLIAMENT AND LEADER OF THE LOK DAL IN LOK SABHA

THE MINISTER OF HOME AFFAIRS (SHRI P.C. SETHI) : Sir, the Government are alive to its responsibility to provide adequate security to the life and property of eminent persons in public life and more so, of a person of the stature and eminence of Shri Charan Singh. The scale of arrangements to be provided is dictated by the perception of threat and risk to the persons,

Based on the assessment of the threat to the security of Shri Charan Singh, there has been a stepping up of the arrangements for protection. The first step in this regard was an augmentation of the number of personnel in charge of his personal security. This has been followed up by another increase through the provision of an escort car with necessary armed escort. A further addition to the security arrangements has been the installation of security lights and other connected measures around his residence.

Instructions have been issued to all State Governments communicating the level of security to be provided when Shri Charan Singh is on tour. Necessary coordination of the security arrangements while Shri Charan Singh is on tour outside Delhi, is undertaken by a senior officer of the Delhi Police.

The security arrangements for Shri Charan Singh are under constant review. The assessment of the need to provide security is made not only on the basis of the letters he receives but also on the information received by the Government from other sources. Some time ago the Home Secretary himself met Shri Charan Singh and discussed the securty arrangements. Senior Police officers including the Commissioner of Police have also met him separately. Meetings with officers of neighbouring States have also been held for working out the required level of security while he goes out of Delhi.

I would like to assure the House that the Government would spare no efforts in esuring the security of a respected leader like Shri Charan Singh.

श्री त्रिलोक चन्द्र (खुर्जा) : यह रिपोर्ट जो मंत्री महोदय ने दी है,......

MR. CHAIRMAN : At this time normally we don't have any sort of discussion.

श्री त्रिलोक चन्द्र : आप सुन तो लें।

सिक्यारिटी मेजर्स तो गवंनमेंट ने पूरे अडाप्ट कर लिये, लेकिन यह सिलसिला बहुत दिनों से चला आ रहा है। आपने कहा भी है कि लैटर्स भी चौधरी साहब को मिलें हैं तब से तो मालूम ही है लेकिन गवर्नमेंट को भी दूसरे सोर्सिज से पता लगा होगा कि कहां से लैटर्स आये हैं, इसके बारे में जांच की है या नहीं ?

श्री प्रकाश चन्द्र सेठी : उनके पास अभी तक कुल 5 पत्र आये हैं। उसमें एक पत्र भिवानी से आया है, वह फेक है, उसमें कुछ खास नहीं है। लेकिन 4 पत्र उनके पास पंजाब से आए हैं। उनमें कोई बात और ठीक से नाम नहीं लिखे हैं, फिर भी आई० जी० डिपार्टमेंट को कहा गया है कि उसका पता लगाने की कोशिश करें।

श्री राजनाथ सोनकर शास्त्री (सैदपुर) : सभापति महोदय, पिछली बार इस सदन में एक टेलीग्राम पेश किया गया था,

MR. CHAIRMAN : I am afraid if we can have this practice. In this case it will start fury every time.

राजनाथ सोनकर शास्त्री : मैं सिर्फ एक बात कहना चाहता हूं ।

माननीय मंत्री ने वह टेलीग्राम देखा था। मैं यह पूछना चाहता हूं कि वह टेलीग्राम जिस पोस्ट आफिस में दिया गया था उस पोस्ट आफिस के क्लर्क को तो मालूम हो गया होगा कि किस ने टेलीग्राम दिया है। वह कोई बन्द लेटर नहीं होगा। जब इस प्रकार के टेलीग्राम आयें जिसमें चौधरी चरण सिंह जैसे नेता के बारे में इस प्रकार लिखा हो, तो उस क्लर्क को तो तुरन्त उसका पता लगा होगा तो उसी वक्त उस व्यक्ति के खिलाफ क्यों नहीं कार्यवाही की गई ? उस क्लर्क के खिलाफ क्या कार्यवाही हुई ? उसका तो बड़ी आसानी से पता लग सकता है।

DR. SUBRAMANIAM SWAMY: (Bombay North-East): A calling Attention may be admitted on that.

MR. CHAIRMAN: That may be done by the Speaker. He will decide it.

SHRI KRISHNA CHANDRA HALDER—*rose*

*(Interruptions)***

MR. CHAIRMAN: I cannot allow these things.

श्री राजनाथ सोनकर शास्त्री (सैदपुर): मेरे प्रश्न का जवाब नहीं दिया गया है।

सभापति महोदय : यह तो मंत्री महोदय की मर्जी है।

श्री मनीराम बागड़ी (हिसार) : मेरा पायंट आफ आर्डर है। मंत्री महोदय ने जो स्टेटमेंट पढ़ा है, उसमें वह शुद्धि कर दें। उन्होंने अपने स्टेटमेंट में कहा है कि खत पर एड्रेस नहीं है, लेकिन जो आखरी खत आया है, उस पर एड्रेस है।

MR. CHAIRMAN: What is your point of order?

SHRI MANI RAM BAGRI: My point of order is that the Home Minister has stated that in the letters which Mr. Charan Singh received, there are no addresses. In the last letter which was received by Mr. Charan Sing, there is a complete address. The Minister's statement is not a true statement. Therefore, I say that the hon. Minister may kindly make a correct statement.

SHRI P.C. SETHI: Even when there are no addresses, we ask I.B. to make enquiries into them; and where there are adresses...

श्री मनीराम बागड़ी : 32, गुरु नानक निवास।

SHRI P.C. SETHI: We will make all possible efforts to take necessary action.

16-06 hrs.

ELECTRICITY (SUPPLY) AMENDMENT BILL

श्रीमती कृष्णा साही : सभापति महोदय मैं कह रही थी कि बिहार को उत्तरी क्षेत्र से या कहीं से भी बिजली दी जाए, उसके लिये सब से पहले यह आवश्यक है कि वितरण प्रणाली और ट्रांसमिशन लाइन्स को मजबूत किया जाए। लेकिन जिस राज्य में बिजली बोर्ड घाटे में चलता हो, वहां किसानों को क्या सुविधा मिलेगी और कृषि की हालत में क्या सुधार होगा ? आज-कल प्रकृति हमारे विपरीत है और मानसून हमारा साथ नहीं दे रहा है। इस स्थिति में अगर बिजली बोर्ड के कार्य-कलाप ऐसे होंगे, जिनसे जनता को कोई राहत न मिल सके, तो फिर ऐसे बिजली बोर्ड का न रहना ही ज्यादा अच्छा

**Not recorded.